GOVERNMENT OF INDIA AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH) LOK SABHA

UNSTARRED QUESTION NO:1950 ANSWERED ON:31.07.2015 Regulatory Agency for AYUSH Jaiswal Dr. Sanjay;Mahajan Smt. Poonam

Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH) be pleased to state:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether the Government has established/proposes to establish a centralised regulatory agency for AYUSH based drugs/practices in the country;
- (b) if so, the details thereof and if not, the manner in which the Government proposes to regulate practices/activities under AYUSH in the country; and
- (c) the time by which such agency is likely to be set up in the country?

Answer

(a) to (c): Government has considered for setting up a structured central regulatory regime for AYUSH drugs. In this regard, the current proposal is to have a vertical structure for AYUSH in the Central Drugs Standard Control Organization (CDSCO). Procedural steps for setting up this structure have been initiated but the timeframe for which cannot be specified at this stage. Presently, the Drugs and Cosmetics Act, 1940 and Rules thereunder have exclusive provisions for AYUSH drugs, which are enforced by the State Governments. For regulating the practice of Ayurveda, Siddha, Unani and Homoeopathy, the Government has established Central Council of Indian Medicine and Central Council of Homoeopathy under the provisions of Indian Medicine Central Council Act, 1970 and the Homoeopathy Central Council Act, 1973 respectively.